

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

TP No.293/2017

UNDER SECTION 391-394 OF CA/1956

IN THE MATTER OF

VANTAMURI TRADING AND INVESTMENTS LIMITED

Coram: 1. Hon'ble Shri.Ratakonda Murali, Member Judicial

Order delivered on 07th July, 2017

For the Petitioner: Ms. Sujatha M. of M/s. Shobha Bhavikatti. Legalis, Advocate.

Per Hon'ble Shri Ratakonda Murali, Member (J) :

ORDER

Counsel for petitioner is present. Authorised signatory of the Petitioner Company filed memo along with a copy of the Board resolution which was also signed by the counsel for petitioner seeking permission to withdraw the petition on the ground that the Petitioner will proceed according to provisions of Sections 233 of Companies Act, 2013.

I have gone through the memo filed. Since the Petitioner Company suo-motu has filed memo seeking permission for withdrawal of the petition, therefore, permission can be granted to the Petitioner Company to withdraw the same.

In the result, petition is dismissed as withdrawn.


(RATAKONDA MURALI)
MEMBER (JUDICIAL)

psp.